

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.82/(MAH)/2010
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.10.2016

NAME OF THE PARTIES: Ms. Geetaben Patel

V/s.
M/s. Kalpita Builders Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Ms. Harshal Manik alw Mr. Utsav Ghosh 11b Rustamji & Girwala for Respondent Nos. 2, 5 & 6	Advocates	Harshal Manik

ORDER

C.P. No. 82/397-398/CLB/MAH/2010

1. No one present from the side of the Petitioner as happened in the past on several occasions. However, a letter of the Petitioner has been received wherein it is stated that due to illness unable to attend the proceedings today i.e. 21st October, 2016.
2. From the side of the Respondents, Ld. Counsel has stated that in the past hearing was completed before the Honb'le C.L.B., therefore, the matter can be heard and decided at an early date.
3. Under the circumstances, now this C.P. is listed for **final hearing on 7th December, 2016**. In case of non-attendance from the side of the Petitioner, matter shall be proceeded ex-parte qua the Petitioners. The Respondent is asked to communicate this order to the Petitioner.

Dated: 21.10.2016

sd/-
Shri M.K. Shrawat
Member (Judicial)